

ADD-ON WORDINGS

10. LOAN PROTECTOR COVER:

Scope of cover

In consideration of the payment of additional premium mentioned in the Policy Schedule, Company agrees to pay the total outstanding loan amount on the Insured Vehicle as mentioned in the Schedule or actual amount outstanding at the time of claim, whichever is lower, if the Insured dies due to bodily injury caused by accidental, external, violent and visible means while traveling in, embarking or disembarking from the Insured Vehicle during the policy period as mentioned in the Schedule for which a claim is admissible under the terms and conditions of the Policy.

Specific Exclusions

- a) Any arrears on loan amount including any interests payable on such arrears as on date of accident.

Applicable to: Two Wheeler